

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

STARRED QUESTION NO:94
ANSWERED ON:28.11.2011
SHIP BREAKING AND HAZARDOUS WASTE
Singh Chaudhary Lal

Will the Minister of SHIPPING be pleased to state:

- (a) whether various countries are dumping hazardous waste in India by sending ships for breaking;
- (b) if so, the details of such cases noticed during the last three years and the current year;
- (c) whether the present legal mechanism is sufficient to punish such offenders and to seek compensations;
- (d) if so, the details thereof alongwith the action taken against such offenders during the last three years;
- (e) if not, whether any strong regulatory mechanism is being contemplated in this regard; and
- (f) if so, the details thereof and the steps taken by the Government to overcome this menace?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 94 BY SHRI CHAUDHARY LAL SINGH M.P. TO BE ANSWERED ON 28.11.2011 REGARDING "SHIP BREAKING AND HAZARDOUS WASTE"

(a): No, Madam. The ships sent for ship recycling contain less than 1% hazardous waste of its weight.

(b): As stated above, ships coming for dismantling contain less than 1% of hazardous waste of its weight as shown below:

Year	No. of ships	Light Displacement Tonnage (LDT)	Hazardous waste in MT	% of waste to the weight of the ship
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2008-09	264	1944162	5027.84	0.25%
2009-10	348	2937802	5418.04	0.18%
2010-11	357	2816236	8215.31	0.29%
2011-12	217	1886274	2660.37	0.36%

(upto
October-2011)

(c) & (d): State Maritime Board are empowered to take action against the offenders. Rules relating to handling of hazardous waste are notified by the Ministry of Environment and Forests. Current legal mechanism provides for development and operation of hazardous waste management facility in ship recycling sector to treat and dispose of the hazardous waste generated from ships' recycling. Thus, wastes are not allowed to be dumped along the shore & hence, shores are protected.

(e) & (f): As stated in reply to paras (c) & (d) Maritime Boards are empowered to take action against offenders. Rules have been notified by the Ministry of Environment & Forests on the safe handling of hazardous waste.